IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA (Liq.)/22/ND/2024 IA/2666/ND/2024 IA/2906/ND/2024 in IB/98/ND/2023

IN THE MATTER OF:
KRSNA Home Products Private Limited ... Applicant

Under Section 10 of (IBC)

Order delivered on 15.07.2024

CORAM:
SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)
PRESENT:
For the Applicant/RP : Adv. Ananvay Anandvardhan
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA (Liq.)/22/ND/2024 IA/2666/ND/2024 & IA/2906/ND/2024:

Ld. Counsel for the RP is present and seeks some time to amend the applications filed in IA-22/2024, IA/2666/ND/2024 & IA/2906/ND/2024. Two weeks time is granted to the RP to amend the memo of parties. List this matter on **14.08.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mamta-15.07.2024